

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5176  
ANSWERED ON:27.04.2010  
REVENUE LAND IN ANDAMAN AND NICOBAR ISLANDS  
Ray Shri Bishnu Pada

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether any revenue land is available for development activities or allotment in the Andaman and Nicobar Islands;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to make the deemed forest land available for non forestry purpose; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam. Revenue Land to the extent of 716.8 Hectares is available for development activities or for allotment in Andaman and Nicobar Islands.

(b): The Tehsil wise details of vacant Revenue Land are as under:

Port Blair - 173.87 Hects  
Ferrarganj - 16.44 Hects  
Little Andaman - 19.1 Hects  
Rangat - 101.4 Hects  
Mayabunder - 110.4 Hects  
Diglipur - 133.59 Hects  
Campbell Bay - 72.0 Hects

(c): Yes, Madam.

(d): Deemed Forest Land to the extent of 16282.5 Hectares is available in the Andaman & Nicobar Islands. This Deemed Forest land cannot be utilized for non-forestry purpose without the permission from the Hon'ble Supreme Court. The A&N Administration has filed an application in the Hon'ble Supreme Court seeking permission of the Court for the use of this deemed forest land for various development activities and for other purposes. The matter is yet to be heard by the Hon'ble Court.